

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8100 of 2021

Jageshwar Singh @ Jage.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K.S. Nanda, Advocate
For the State : Miss. Ruby Pandey, A.P.P.

02/6-9-2021 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with S.T. Case No. 47 of 2019 arising out of Bano P.S. Case No. 77 of 2018.

The prayer for bail of the petitioner was earlier rejected by this Court in B.A. No. 6806 of 2020.

It appears that out of 20 witnesses, 3 witnesses have been examined as yet. Learned A.P.P. has submitted that the petitioner has got several criminal antecedents.

However, considering the fact that the petitioner is in custody since 18.11.2018 and there being no chance of the trial being concluded in the near future, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge, Simdega in connection with S.T. Case No. 47 of 2019 arising out of Bano P.S. Case No. 77 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-